

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA no. 391 of 2013 in Appeal No. 294 of 2013, IA no. 395 of 2013 in Appeal No. 299 of 2013, IA no. 437 of 2013 in Appeal No. 331 of 2013 & IA no. 443 of 2013 in Appeal No. 333 of 2013**

**Dated : 29<sup>th</sup> April, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**IA No. 391 of 2013**  
**in Appeal No. 294 of 2013**

**In the matter of**

**Indian Hotels & Restaurant Association & Anr. ... Appellant(s)**

**Versus**

**Maharashtra State Electricity Regulatory  
Commission & Anr.**

**....Respondent(s)**

**Counsel for the Appellant(s) : Ms. Shikha Ohri  
Mr. Hemant Singh**

**Counsel for the Respondent(s) : Mr. J.J.Bhatt, Sr. Adv.  
Ms. Anjali Chandurkar  
Mr. Hasan Murtza for R-2  
Mr. Buddy A. Rangandhan  
Mr. Raunak Jain for R.1**

**IA No. 395 of 2013**  
**In Appeal No. 299 of 2013**

**MIDC Marol Industries Association .... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Anr.**

**....Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Anand K.Ganesan**

**Counsel for the Respondent(s) : Mr. J.J.Bhatt, Sr. Adv.  
Ms. Anjali Chandurkar  
Mr. Hasan Murtza for R-2  
Mr. Buddy A. Rangandhan  
for R.1**

**IA No. 437 of 2013**  
**In Appeal No. 331 of 2013**

**The Tata Power Co. Ltd. .... Appellant(s)**

**Versus**

**Maharashtra State Electricity Regulatory  
Commission & Anr.**

....Respondent(s)

**Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.  
Mr. Sakya Singha Chaudhury  
Ms. Prerna Priyadarshini  
Ms. Kanika Chugh**

**Counsel for the Respondent(s) : Mr. J.J.Bhatt, Sr. Adv.  
Ms. Anjali Chandurkar  
Mr. Hasan Murtza for R-2  
Mr. Buddy A. Rangandhan  
Mr. Raunak Jain for R.1**

**IA No. 443 of 2013, IA no.203 of 2014  
In Appeal No. 333 of 2013**

**Mumbai Grahak Panchayat  
Versus**

.... Appellant(s)

**Maharashtra Electricity Regulatory  
Commission & Ors.**

....Respondent(s)

**Counsel for the Appellant(s) : Mr. Shirish V. Deshpande**

**Counsel for the Respondent(s) : Mr. J.J.Bhatt, Sr. Adv.  
Ms. Anjali Chandurkar  
Mr. Hasan Murtza for R-2  
Mr. Buddy A. Rangandhan  
Mr. Raunak Jain for R.1**

**ORDER in IA No. 203 of 2014 – for stay in  
A.No. 333 of 2014**

The Learned Counsel Mr. Buddy A. Ranganadhan appearing for the Commission takes notice in IA no.203 of 2014.

It is pointed out that in the petition filed by the Government of Maharashtra for the modification of the tariff order before the State Commission, notice has been issued to the parties including the Petitioner/Appellant by the State Commission, even though the said tariff order is challenged in the above Appeal in which the arguments are being heard. Applicant prays for stay of the said proceedings. It is brought to our notice that the matter is posted for hearing on 8.5.2014.

The Learned Counsel for the Commission wants to get instructions with regard to the issue raised in the petition from the State Commission.

Hence, post the IA no. 203 of 2014 in Appeal no. 333 of 2014 for hearing on **7.5.2014.**

**ORDER**

We have heard Mr. J.J. Bhatt, Learned Senior Counsel for the Respondents in all the above Appeals.

Post all the above matters for further hearing tomorrow i.e. on **30.4.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

mk/kt